

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.4 - IA/639(AHM)2024
in
C.P. (IB)/100(AHM)2024

Proceedings under Section 95 IBC

IN THE MATTER OF:

Small Industries Development Bank of India
V/s

.....Applicant

Nikhilkumar Hasmukhlal Shah S/o Hasmikhlal Jamnadas
Shah

.....Respondent

Order delivered on: 24/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Pinki, Adv. for FC
For RP : Ms. Anjali Gupta, Adv.

ORDER

IA/639(AHM)2024

Physical copy of the application has not come on record. If physical copy is not filed immediately, penalty will be imposed upon applicant. When question of penalty was put she submitted that she is a proxy counsel. Resolution Professional is directed to remain present on next date of hearing.

List for further consideration on 30.04.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)